

## NATIONAL COMPANY LAW TRIBUNAL

राष्ट्रीयकंपनीविधिअधिकरण

CUTTACK BENCH

कटकखंडपीठORDER OF THE HEARING ON 4<sup>th</sup> June, 2024, 12:00 Noon

CP (IB) No. 26/CB/2023

Coram: 1. Hon'ble Member (Judicial), Shri H. V. Subba Rao

2. Hon'ble Member (Technical), Shri Kaushalendra Kumar Singh

Name of the Company	Aeris Communications India Pvt. Ltd. -Vs- Om Jay EV Ltd.
Under Section	9 IBC

**Hearing through: VC and Physical (Hybrid) Mode**

For Petitioner (s) Mr. Shashank Deo Sudhi, Advocate

For Respondent (s)

**ORDER**

This is an application filed by the Operational Creditor, Aeris Communications India Pvt. Ltd. under Section 9 of the IBC, 2016 for initiation of the Corporate Insolvency Resolution Process ('CIRP') against the Corporate Debtor, namely, Om Jay EV Ltd. Pleadings are completed.

We have heard the learned counsel, Mr. Shashank Deo Sudhi appearing for the Applicant/Operational Creditor.

There is no representation for the Respondent.

List the matter for final hearing on 15.07.2024.

Sd

**Kaushalendra Kumar Singh**  
Member (Technical)

Sd

**H. V. Subba Rao**  
Member (Judicial)